

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/00885/2019

MA No. 060/00939/2019

Chandigarh, this 31st day of May, 2019

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Karnail Singh, UDC/SSA, aged about 55 years, Son of Shri Joginder Singh,
C/o Kendriya Vidyalaya, Baddowal Cantt., District Ludhiana.

.....Applicant

BY: SH. SHARWAN SEHGAL

VERSUS

Kendriya Vidyalaya Sangathan (Chandigarh Region), SCO 72-73, Sector 31-
A, Chandigarh – 160 030 through its Deputy Commissioner.

.....Respondent

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Learned counsel for the applicant has filed MA No. 060/00939/2019 for withdrawal of OA No. 060/00885/2019 as due to pendency of OA, he is not being granted the benefit.

2. Notice.

3. Sh. R.K. Sharma, Advocate, accepts notice on behalf of the respondents.

4. For the reasons stated in MA itself, this MA is allowed and the date of hearing of the instant OA is preponed to toay from 11.10.2019 and the OA is dismissed as withdrawn.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 31.05.2019

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